



ITEM NO.14

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3329/2016

(Arising out of impugned final judgment and order dated 11-12-2015 in Criminal Appeal No. 1747/1982 passed by the High Court Of Judicature At Allahabad)

MADANPAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 26-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s)

Mr. Rishi Malhotra, AOR

Mr. Jaydip Pati, Adv.

For Respondent(s)

Mr. Brijendra Chahar, Sr. Adv.

Mr. Sarvesh Singh Baghel, AOR

Mr. Ramesh Thakur, Adv.

Mr. Arun Pratap Singh Rajawat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.

2. Taking into consideration the fact that the appellant has been incarcerated for a period of almost seven years, we are

inclined to grant bail to the appellant, during the pendency of the appeal.

3. The appellant is directed to be released on bail in connection with Session Trial No. 637 of 1980, to the satisfaction of the Trial Court.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)